



सत्यमेव जयते

# The Gujarat Government Gazette

## EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

#### PART IV

Acts of Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the President on the 30<sup>th</sup> June, 2018 is hereby published for general information.

**K. M. LALA,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

#### GUJARAT ACT NO. 13 OF 2018.

(First published, after having received the assent of the President, in the "Gujarat Government Gazette", on the 11<sup>th</sup> July, 2018).

#### AN ACT

further to amend the Gujarat Agricultural Lands Ceiling (Amendment)  
Bill, 2015.

It is hereby enacted in the Sixty-eighth year of the Republic of  
India as follows:-

1. (1) This Act may be called the Gujarat Agricultural Lands Ceiling (Amendment) Bill (Amending) Act, 2017. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of clause 3 of Guj. Bill No. 28 of 2015. 2. In the Gujarat Agricultural Lands Ceiling (Amendment) Bill, 2015, in clause 3, in sub-clause (3), for sub-section (5) proposed to be inserted in section 29 of the Gujarat Agricultural Lands Ceiling Act, 1960, the following sub-section shall be substituted, namely:-

“(5) Before any land is allotted to a person under clause (vi) of sub-section (1), such person, if he is an agriculturist or not, shall, in lieu of the land to be allotted to him, make available equivalent quantum of agricultural land of the same class in the nearby vicinity in the manner and subject to such conditions as may be prescribed, to the State Government, which shall vest in the State Government free from all encumbrances.”.

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